

JOINT COMMITTEE ON OFFICES  
OF PROFIT

## MINUTES

**Shri Morarka** (Jhunjhunu): I beg to lay on the Table the Minutes of the sittings (Seventh to Thirteenth) of the Joint Committee on Offices of Profit.

COMMITTEE ON SUBORDINATE  
LEGISLATION

## NINTH REPORT

**Sardar Hukam Singh** (Bhatinda): I beg to present the Ninth Report of the Committee on Subordinate Legislation.

## COMMITTEE ON PETITIONS

## TENTH REPORT

**Shri Barman** (Cooch-Bihar—Reserved—Sch. Castes): I beg to present the Tenth Report of the Committee on Petitions.

JOINT COMMITTEE ON OFFICES  
OF PROFIT

## SECOND REPORT

**Shri Morarka** (Jhunjhunu): I beg to present the Second Report of the Joint Committee on Offices of Profit.

CALLING ATTENTION TO MATTERS  
OF URGENT PUBLIC IMPORT-  
ANCERETRENCHMENT OF THE EMPLOYEES OF  
REHABILITATION FINANCE ADMINIS-  
TRATION

**Shrimati Renu Chakravartty** (Basirhat): Under rule 197, I beg to call the attention of the Minister of

Finance to the following matter of urgent public importance and I request that he may make a statement thereon:

“The proposed retrenchment of 250 employees as a result of winding up of the Rehabilitation Finance Administration.”

**Shri Radhelal Vyas** (Ujjain): There are so many statements. May I request you to direct that they may be placed on the Table of the House, so that we may dispose of the other importance business ?

**The Minister of Finance (Shri Morarji Desai)**: It is 2½ pages. May I lay it on the Table?

**Mr. Speaker**: Yes.

**Shri Morarji Desai**: I lay it on the Table. [See Appendix III, annexure No. 155.]

**Shri Yadav Narayan Jadhav** (Malegaon): I submitted a calling attention motion about the drought and famine conditions in some districts of Maharashtra. Many of our friends have toured the districts and they find that famine conditions are there. I have not been informed in any way about this calling attention notice.

**Mr. Speaker**: If he has not been informed, it has been dismissed. I have an announcement to make.

There are five other calling attention notices today. Under rule 197(3) not more than one calling attention notice can be admitted for the same sitting, but today being the last day of the session, the other calling attention notices have been put down on the Order Paper. Statements in respect thereof may be laid on the Table of the House by the Ministers concerned.

The other calling attention notices are by Shri S. M. Kanerjee, Shri N. Keshava, Shri F. G. Deb, Shri Kushwaqt Rai and Shrimati Ila Palachoudhuri. All these statements will be available to hon. Members.